Government are not favourably inclined to create buffer stocks of sugar;

(b) whether the Sen Commission and the Tariff Commission (1969) had stressed the need for building up buffer stocks ; and

(c) if so, the reasons for the change in the policy of Government not to create buffer stocks of sugar ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) The Finance Minister had expressed the view that creation of buffer stocks of sugar would not be a feasible proposition for Government as the financial resources were a serious constraint. He had also stated that as to how the sugar stocks might be financed, was a matter for Government to consider.

(b) Yes, Sir. The Sen Commission had recommended and the Tariff Commission had endorsed that recommendation, that a buffer stock of sugar should be built up.

(c) The matter is under consideration.

Help to Cane-growers by revising Sugarcane Prices

3288. SHRI DHANDAPANI :
SHRI DEVINDER SINGH GARCHA :
SHRI SAMINATHAN :

Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government have taken a decision in regard to the marginal variations in the prices of sugarcane during 1970-71 ; and

(b) if so, how far this decision will help the cane-growers ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) Government have decided to continue the basic minimum price payable by vacuum pan sugar factories for sugarcane purchased during 1970-71 (1st October, 1970 to 30th September, 1971) at Rs. 7.37 per quintal linked to a recovery of 9.4 per cent or below. However, the premium for recoveries above 9.4 per cent has been increased from 5.36 paise per quintal to 6.6 paise per quintal for every increase of 0.1 per cent in recovery.

(b) The decision has been taken to give the cane-growers an incentive to grow sugarcane of better quality with higher sucrose content. It will help them to realise a better price at the rate of 6.6 paise per quintal for every increase of 0.1 per cent in recovery above 9.4 per cent.

12.00 hrs.

QUESTION OF PRIVILEGE *RE*: ALLEGED MANHANDLING OF SHRI K.M. KOUSHIK BY POLICE AT NAGPUR

EXAMINATION OF SHRI K. PADMANABHAN, DEPUTY COMMISSIONER OF POLICE AND SHRI M. P. CHOUBEY, SUB-INSPECTOR OF POLICE AT THE BAR OF THE HOUSE

MR. SPEAKAR : Order, order. Hon. Members, we will now take up the item regarding the examination of Shri K. Padmanabhan, Deputy Commissioner of Police, and Shri M. P. Choubey, Sub-Inspector of Police, of the State of Maharashtra, who, in pursuance of the decision of the House of the 18th November, 1970, have been summoned to appear at the Bar of this House, today, to answer the charge of breach of privilege and contempt of this House for allegedly assaulting and abusing Shri K. M. Koushik, a Member of this House, at the Nagpur Railway Station on the 27th May, 1970.

In this connection, I may remind the House that when dealing with matters involving breaches of its privileges and contempt, the House in a sense functions as the High Court of Parliament. It is, therefore, profoundly important that particularly on such occasions, we should be judicious, fair and scrupulous and should maintain solemnity, dignity and authority

of the House. I need hardly emphasise that when Sarvashri K. Padmanabhan and M. P. Choubey are being examined at the Bar, there should be pindrop silence. According to the practice in such matters, it will be my duty to ask questions from these two witnesses when they appear at the Bar one by one, and after both of them have given their evidence and withdrawn, the House can deliberate and arrive at a decision in this matter. No member shall ask any question or interrupt, whatever be the answers or statements of these two witnesses in reply to the questions asked by me and there shall be no observation or expression of any opinion on the matter, till the examination of the witnesses is over and they have withdrawn from the Bar.

Watch and Ward Officer.

WATCH AND WARD OFFICER : Yes, Sir.

MR. SPEAKER : Is Shri K. Padmanabhan in attendance?

WATCH AND WARD OFFICER : Yes, Sir; he is in attendance.

MR. SPEAKER : Bring him in.

(*Shri K. Padmanabhan was then brought in. He stood at the Bar of the House.*)

MR. SPEAKER : Shri K. Padmanabhan, you have been summoned here to answer a charge of breach of privilege and contempt of this House for allegedly assaulting and abusing Shri K. M. Koushik, a Member of this House, at the Nagpur Railway Station on the 27th May, 1970. Now, I have to ask you a few questions to which you will give specific and truthful replies.

Were you on duty at the Nagpur Railway Station on the 27th May, 1970, when Shri K. M. Koushik, M. P., was restrained and removed by the police from the Railway Station ?

SHRI K. PADMANABHAN : Yes, Sir.

MR. SPEAKER : Do you wish to say anything in this connection ?

SHRI K. PADMANABHAN : With your permission, Sir, I offer my profound apologies to the hon. Member and to this House for whatever huppened on that day.

MR. SPEAKER : Shri K. Padmanabhan, you may now withdraw.

(*Shri K. Padmanabhan then withdrew*)

MR. SPEAKER : Watch and Ward Officer.

WATCH AND WARD OFFICER : Yes, Sir.

MR. SPEAKER : Is Shri M. P. Choubey in attendance ?

WATCH AND WARD OFFICER : Yes, Sir.

MR. SPEAKER : Bring him in.

(*Shri M. P. Choubey was then brought in. He stood at the Bar of the House*)

MR. SPEAKER : Shri M. P. Choubey, you have been summoned here to answer a charge of breach of privilege and contempt of this House for allegedly assaulting and abusing Shri K. M. Koushik, a Member of this House, at the Nagpur Railway Station on the 27th May, 1970. Now, I have to ask you a few questions to which you will give specific and truthful replies.

Were you on duty at the Nagpur Railway Station on the 27th May, 1970 when Shri K. M. Koushik, M. P., was restrained and removed by the police from the Railway Station?

श्री चौबे.: अध्यक्ष महोदय, मैं उस दिन तारीख 27-5-70 को नागपुर रेलवे स्टेशन पर ड्यूटी पर था।

MR. SPEAKER : Do you wish to say anything in this connection?

श्री चौबे : दिनांक 27-5-70 को जो नागपुर रेलवे स्टेशन पर घटना हुई उसके लिए मैं अत्यन्त दुखी हूं और मैं इस सदन से, अध्यक्ष महोदय से और संबंधित सदस्य से माफी चाहता हूं।

MR. SPEAKER : Shri M.P. Choubey, you may now withdraw.

(Shri M. P. Choubey then withdrew)

MR. SPEAKER : In view of the apologies tendered by Shri K. Padmanabhan, Deputy Commissioner of Police and Shri M. P. Choubey, Sub-Inspector of Police, of the State of Maharashtra, at the Bar of the House today, I suggest that the matter may be treated as closed.

HON. MEMBERS : Yes.

MR. SPEAKER : Papers to be laid. (*Interruptions*).

SOME HON. MEMBERS *rose*--

SHRI S. K. SAMBANDHAN (Tiruttani) : Sir, may I know what happened to my motion of breach of privilege?

MR. SPEAKER : I have sent it to the Minister for comments. When I receive it, I shall let the House know about it.

श्री शिव चंद्र झा (मधुबनी): अध्यक्ष महोदय, आकाशवाणी के मुताल्लिक मेरा विशेषाधिकार का मामला था ....(**व्यवधान**)....

श्री मोहम्मद इस्माइल (बैरकपुर) : अध्यक्ष महोदय, मैं एक बहुत इम्पार्टेंट विषय को मेंशन करना चाहता हूं। वह यह है कि 7 दिसम्बर 1970 को जूट का स्ट्राइक होने जा रहा है। इस का नेशनल इम्पार्टेंस है। अभी तक स्टेट गवर्नमेन्ट और सेन्ट्रल गवर्नमेंट ने कोई इम्पार्टेंस उसको नहीं दी है। मैंने कालिंग एटेंशन नोटिस भी दिया है। मैं चाहता हूं कि इस पर डिसकशन किया जाए और इसका कोई हल निकाला जाए। अभी तक इस मसले को सीरियसली नहीं लिया गया है। सात दिसम्बर को वैस्ट बंगाल में जूट की जनरल स्ट्राइक होने जा रही है। तमाम सैंट्रल आर्गेनाइजेशंज उस के साथ हैं तमाम पार्टियां इसके साथ हैं और स्ट्राइक के पक्ष में हैं। मैंने कालिंग एटेंशन भेजा है। मैं चाहता हूं कि इसको आप स्वीकार करें।

SHRI S. M. BANERJEE (Kanpur) : Only one submission I want to make. To-day is the third. On 5th and 6th we are not meeting. We are meeting only tomorrow and on the 7th the jute workers are going to stage a strike. The Minister for Labour and Employment is already holding negotiations and my submission is that as this has failed, I would request you to ask the Minister to make a statement tomorrow so that the strike can be averted. I would request you to kindly ask the Minister to do it.

श्री वेणी शंकर शर्मा (बांका) : इस सदन में 8 दिसम्बर 1967 को पारित एक प्रस्ताव के मुताबिक एक कमेटी आन डिफैकशंज बनाई गई थी। उस कमेटी ने 7 जनवरी 1969 को अपनी रिपोर्ट दी। चूंकि यह एक बहुत ही राष्ट्रीय महत्व का प्रश्न है और हर एक प्रदेश में आया राम गया राम की प्रवृत्ति बढ़ती जा रही है जिसके कारण राजनैतिक अस्थिरता भी बढ़ती जा रही है, इस लिये मेरी प्रार्थना है कि इस समस्या पर इसी सत्र में विचार किया जाए और इस संबंध में कानून का मस्विदा इसी सत्र में पेश कर उसको पारित किया जाए।

RE. QUESTION OF PRIVILEGE

अध्यक्ष महोदय : प्रिवलेज का इस में कुछ है नहीं लेकिन आपने जो कुछ कहना हो दो तीन मिनिट में कह लिजिये।

श्री शिवचन्द्र झा : 17 नवम्बर को यहां पर टेक्सेशन लाज एमेंडमेंट विधेयक पर बहस हो रही थी। क्लाज बाई क्लाज उस वक्त सदन में वाद विवाद चल रहा था। सदन की तरफ से तब तीन संशोधन मंजूर किए गये। इन में से दो संशोधन तो मेरे थे और तीसरा संशोधन श्री सालवे जी का था। उसके मुताल्लिक आकाशवाणी से 17 तारीख की रात को पौने नौ बजे हिन्दी में और नौ बजे अंग्रेजी में जो समाचार प्रसारित किये गये उन में उसको इस रूप में तोड़ा जिससे पता लगे की एक ही संशोधन हाउस में मंजूर किया गया और वह श्री साल्वे का था। आपके पास जो उत्तर इनफर्मेशन एंड ब्राडकास्टिंग के